CENTRAL ADMINISTRATIVE TRIBUNAL ALLAMMBAD BENCH

GA BAHABAD IA

0.A. N-.501/92

Shri R.R. Sharma

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Applicant

Vs.

Union of India & Others.

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Respondents.

Hon.Mr.Justice S.K. Dhann, V.C. Hon.Mr. K. Sbayya, A.M.

(By Hon.Mr.Justice S.K.Dhaon, V.C.)

The applicant has approached this Tribunal with the grievance that the respondents have withheld an amount of the council for the respondents put in value of his pension. The Counsel for the respondents put in an appearance. No reply has been filed. The counsel for the respondents states that **XX** the afore-mentioned amount could not be paid to the applicant since disciplinary proceedings were initiated against the applicant few weeks before his retirement. The enquiry officer submitted his report on 9-4-90 holding that the applicant is 'partly guilty and partly not guilty' and that in why the amount was withheld.

- 2. The learned counsel for the respondents states that for paying the arrears of commutted pensions the metter is being processed.
- 3. If the payment has not been made already, the same shall be paid within one month from the date of communication of this order by the applicant to the Railway and the applicant shall submit a due certificate to the effect.
 - The learned counsel for the applicant states that in the concumstances of the case, the applicant is lieble to get some interest on the afore-mentioned amount. Keeping in view the facts

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of the case, it is not a fit case for paying interest. With the of above observations the application is disposed/without any order as to costs.

Member (A)

Vice-Chairman.

Dated: 23rd November, 1992, Allahabad.

(tgk)